

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7929/2023  
[Arising out of impugned final judgment and order dated 27-01-2023  
in PIL No. 86/2021 passed by the Gauhati High Court]

ARIF MD YEASIN JWADDER

Petitioner(s)

VERSUS

THE STATE OF ASSAM &amp; ORS.

Respondent(s)

[HEARD BY : HON. SURYA KANT AND HON. NONGMEIKAPAM KOTISWAR SINGH,  
JJ.]

Date : 28-05-2025 This petition was called on for hearing today.

For Petitioner(s) :Mr. Prashant Bhushan, AOR  
Ms. Ria Yadav, Adv.

For Respondent(s) :Mr. Tushar Mehta, Solicitor General  
Mr. Devajit Saikia, A.G (Assam)  
Mr. Nalin Kohli, Sr. Adv.  
Mr. Chinmoy Pradip Sharma, Sr. A.A.G.  
Mr. Shuvodeep Roy, AOR  
Mr. Deepayan Dutta, Adv.  
Mr. Saurabh Tripathi, Adv.  
Mr. Digvijay Dam,, Adv.  
Mr. Anshul Malik, Adv.  
Mr. Shruti Agrawal, Adv.  
Mr. Irfan Hasieb, Adv.  
Ms. Nimisha Menon, Adv.

Ms. Vanshaja Shukla, AOR

Ms. Anasuya Choudhury, AOR

1. Hon'ble Mr. Justice Surya Kant pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Nongmeikapam Kotiswar Singh.
2. Leave granted.
3. The appeal is allowed in terms of the signed reportable judgment.
4. Pending application(s), if any, stands disposed of.

(ARJUN BISHT)

ASTT. REGISTRAR-cum-PS

(signed reportable judgment is placed on the file)

(PREETHI T.C.)

ASSISTANT REGISTRAR

